

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO- 3125**  
TO BE ANSWERED ON- 20/03/2023

**FRA IN MAHARASHTRA**

3125.SHRI MANOJ KOTAK:  
SHRIMATI RAKSHA NIKHIL KHADSE:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether Government proposes and asking State Governments in special reference to Maharashtra State to carry out evictions in thousands of the cases of the Forest Land made under the Forest Right Act (FRA) and to clear the pendency and rejection seen in cases of individual claims of tribal;and
- (b) if so, the details thereof?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI BISHWESWAR TUDU)

**(a) to (b):** There is no proposal under consideration of Ministry of Tribal Affairs to carry out evictions of the forest land under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (In short FRA) in any State including Maharashtra.

Ministry of Tribal Affairs has been issuing advisories to the States from time to time besides holding meetings and conferences for effective implementation of the FRA in accordance with the Acts and Rules made there under as also to review the cases where the claims have been rejected.

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